[Shri S M Banerice]

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kindly hear me. I am not making any reference to the adjournment motion. This is about the wage board. He made a statement regarding the report of the central wage board for the coal mining industry.

Mr. Speaker: Will you kindly sit down You tabled an adjournment motion which I have not allowed, therefore you want to say ...

भी भ्युटिन (मुगेर) प्रभी जो बक्त भी भाषा है उसके बारे ने यह बात रहत।

Mr. Speaker: I have stated that once the Minister makes a statement, if something else is to be done, let us have some discussion I have promised on the floor of the House that if you want something, I am prepared to allow But the moment a statement is made if there is a discussion, it will neither serve the purpose of the hon member, nor

Shri S. M. Banerjee: If I talk arrelevantly, kindly stop me.

Mr Speaker: Now, let us go for food and come back at 2 PM

13 hrs.

The Lok Sabha then adjourned for Lunch at Fourteen of the Clock

The Lok Sabha reassembled after Lunch at Fourteen of the Clock

[MR DEPUTY-SPEAKER in the Chair]
REPORT OF CENTRAL WAGE
BOARD FOR COAL MINING INDUSTRY—could

Shri S. M. Banerjee: I was on my legs when the House adjourned

Mr. Deputy-Speaker: The Speaker said that you might study the statement that was made and then later on you could see how you could pursue it If you want you can put a question.

Shri S. M. Banerjee: I want clarify certain things. The hon, Minister has made a statement that he had issued a notification and the government resolution on the report of the wage board for the mining industry. He has further pleaded for the smooth sailing of the report and proposes to call a bipartite meeting with the employers and the employees I welcome this move. He has accepted the report of the wage board which is a welcome feature on the other hand in today's newspaper there is an unfortunate that there is an integrated plan to freeze wages and prices and it is almost ready It further says that the measures envisaged include deferment of increased dearness allowance and other allowances of both the government and private employees

Mr. Deputy-Speaker: I permitted you to put a question not to raise an issue about the speculative statement in a newspaper

Shri S M. Banerjee: If it were mere speculation, I would not have taken it up It is said that the Finance Ministry wants to have this wage freeze and defer increase of DA to government employees and other allowances to the employees of the private sector till 31st March, 1968 It is also written in this report that the Labour Minister opposed this scheme I want to know either from the Labour Minister or from the Finance Minister if there is any unity in the Cabinet Let them say that what is written here is Otherwise we went to demand a discussion on that What is the information of the Labour Minister? He has accepted the report How does he propose to implement it?

Mr. Deputy-Speaker: I am surprised at this He made a statement regarding the coal wage board.

Shri S. M. Banerjee: Let them say: there is no basis for this report. 14225 Report of

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Shri Hath: The decision has been taken by the Government and there is no question of non-unity in the Cabinet This decision has been seen and centureed by the Finance Ministry

Shri S. M. Banerjee: That is not my point

Mr. Deputy-Speaker: So far as the wage board is concerned, he has made the position clear

Shri S M. Banerjee: When there is wage freeze how can they implement it?

Mr. Deputy-Speaker: Let us hear the Finance Minister He will deal with all aspects

Shri S. M. Banerjee: Then, let the Finance Minister cover this point also in his speech

Shri Indrant Gupta (Alipore) Shall I ask a question on this statement? In the Government resolution the recommendations of the Board which the Government has decided to accept and implement from 15th August, 1967 are listed here, I do not want to read out the list As we all know, some of the recommenda ions of the Board were unanimous and some not I would like to know, unantmous because it is not clear from this resolution at all some of the recommendations which were not unanimous have also, I think, been accepted by the Government, that is which were majority decisions with perhaps the employers dissenting I would like to know whether in the recent round of talks tripartite discussion the employers have now agreed with those recommendations which were not unanimous in the board Did they say that they will implement them provided the Government asks them to do so?

Shri Hathi Generally, it is not that either unanimous or nonunanimous recommendations should be accepted by the Government Whichever the Government think on merits

should be accepted, they accept. But, before that, they do have a discussion and know the consensus. The main hurdle was about the implementation For that, we are certainly having bi-partite discussion.

Shra Indrajit Gupia: He has not answered the question

Shri Hathi. I think generally we do not announce them after taking the agreements of the patties concerned

shri Indrajit Gupta: I did not say that I only wanted to know those recommendations of the board which were not unanimous and which Government have considered it necessary to accept, whether the employers' representatives in this conference were also agreeable to them, or they said 'they are not unanimous, therefore, we would not implement them"? In that case what is the good of Government accepting them'

Shri Hathi It is not as if firs the agreement of the employers is taken and then it is innounced. When the report is received. Government accepts those recommendations which it thinks are reasonable to accept. But by and large we know that there will not be much difficulty. It may be, that some time limit may have to be extended or they might require some accommodation. That portion, of course is going to be discussed.

श्री सचु लिसये उपान्यक्ष महोदय
में गर्जेन्द्रगडरर दमी जिल्ही एट के बारे में नहीं पूछ रहा र जो कि महगा के मम्बन्ध में है, दमरी वानों के मम्बन्ध में मी नहीं पुछ रहा हु। टाइम्ज ग्राफ इंडिया में एक बाक्य है—

"The question whether deferment should also cover the revision of salaries is believed to be still under examination"

में इतना ही माननीय की से पूछना चाहता ह कि क्या मेलरी रिवीजन झीर उस के बारे में डफरमेट करने का सामला भी इस [श्री मधु लिमधे]

बक्त विवाराधान है ? मुझे डर है हमेसा हमने देखा है कि यह जो मजदूर मजालय है यह सैकन्ड क्लास या यर्ड क्लास मजालय है, वृढ मजालय और बित्त मजालय का इतना ता गाशही राज्य मजदूर मजालय पर रहता है कि इन को बान को कोई नही पूछता । मैं पत्तासो उवाहरण दे सकता हूं । इस लिये मैं बाहता हूं कि आप खुलासा करे कि क्या बेज रिवोजन या सैलरी रिवीजन को जमा कर रखने का, फोज करने का मामला भो विवाराधीन है ?

Shri Hathi: So far as this decision of the age Board is concerned, I have very clearly stated that this decision has been taken with the concurrence of the Finance Ministry and the Finance Minister himself Therefore, this question does not arise, of second class or third class

सिष् ितः मैं माबारण बान पूछ रहा हू, वह नो कोल माइन्ज का हो गया। Shri Hahi. So far as others are concerned, it is only a report It is

not Government decision at all.

14.09 hrs.

RE QUESTION OF PRIVILEGE

Shri Hem Barua (Mangaldaı) Sır, may I draw your attention to a very relevant point? This morning I submitted a privilege motion against the hon Home Minister in relation Madhya Pradesh While making statement on Madhya Pradesh the Home Minister admitted that Governor of the State acted on advice of the so-called Chief Minister of Madhya Pradesh He is not Chief Minister now unless he is propped up, because he has lost the majority in the Assembly Now, this Governor has behaved in a very partisan manner He was seen in the last AICC meeting in Delhi also attending that meeting He has betrayed a partisan attitude even in this matter.

Mr. Deputy-Speker: You have already been informed by the Speaker that he has not given his consent. It has been disallowed.

की लघु चित्रे (मुगेर) लेकिन हेर. विशेषाधिकर । प्रस्तान ता विचाराधी है गुरु मती ग्रीरंगार्गर के वक्तव्यों के बारे में ।

Mr Deputy-Speaker: It is under consideration with the Speaker

श्री सम्मुलियये. में छाजा की उठा रण हुउन्हा जवाय भाने के बाद हर का क्रेन वा मीवा दिया जाया।

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I am not sure whether the Governor attended the AICC meeting or not

Shri Hem Barua: I have been told by many journalist friends of mine who saw him in that meeting

Dr. Ram Subhag Singh: He did not attend as a member

14 11 hrs.

FINANCE (No 2) BILL, 1967

Mr Deputy-Speaker: The House will now take up the Finance (No 2) Bill

श्री जबर लाल गुप्त (दिन्सी सदर) इ.। जा 'डघटे' क्यों गये है नो इ - रमयं का डिबीजन कैमे रुए। की जिनेगा?

Mr Deputy-Speaker: Let the Finance Minister move it and make his speech, then we will decide about the time

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir, I move

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1967-68, be taken into consideration."

<sup>\*</sup>Moved with the recommendation of the President.